

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 82 OF 2018 &
IA NO. 819 OF 2018

Dated : 20th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jindal India Thermal Power Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission Respondent(s)
& Ors

Counsel for the Appellant (s) : Mr. Hemant Singh
Ms. Ankita Bafna

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER

(IA NO. 819 OF 2018 - Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The learned counsel, Ms. Suparna Srivastava, appearing for the second Respondent submitted that, there is a delay of 51 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 82 OF 2018

The learned counsel appearing for both the parties submitted that, pleadings are complete in these matters.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

List these matters for hearing on **16.11.2018**, as agreed by the learned counsel appearing for both the parties. In the meantime, the learned counsel appearing for both the parties are permitted to file their respective written submissions in this matter.

(S.D. Dubey)
Technical Member

vt/pr

(Justice N.K. Patil)
Judicial Member